

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

04.08.2011

OA No. 345/2011

Mr. N.C. Goyal, Counsel for applicant.

Heard learned counsel for the applicant.

During the pendency of the representation dated 03.03.2011 (Annexure A/4) made to respondent no. 3 for his non promotion to the post of Drilling Assistant, the applicant has preferred this OA seeking direction that the respondents be directed to promote him on the post of Drilling Assistant with effect from the year of 2001.

Without going into merit of the case, since the representation is filed and thereafter a notice of demand of justice dated 10.06.2011 has also been served through his counsel, we deem it proper to direct the respondents to consider the representation of the applicant dated 03.03.2011 (Annexure A/4) by passing a reasoned & speaking order in accordance with the provisions of law and shall communicate the decision so taken by them to the applicant.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

Zamir
Copy given vide

No. 1214

5/8/11